

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00006/2020**

Jabalpur, this Friday, the 10<sup>th</sup> day of January, 2020

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER  
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Smt. Gulab Bai, Aged about 72 years,  
D/o Late Shri Lal Singh, W/o Late Shir Kandhilal,  
R/o 565, Tilak Ward, Galgala, Jabalpur-482001 (MP) -Applicant

**(By Advocate –Shri Rajneesh Gupta)**

## V e r s u s

1. Union of India, through its Secretary,  
Govt. of India, Ministry of Communications & Information  
Technology, Department of Telecommunication  
Sanchar Bhawan, 20 Ashoka Road, New Delhi-110001
2. Chief General manager, Telecom Factory,  
Wright Town Jabalpur-482002

## ORDER (ORAL)

**By Navin Tandon, AM:-**

The applicant is 72 years old widow daughter of Late Shri Lal Singh. She is seeking family pension as per office Memorandum dated 25.08.2004 (Annexure A-5).

2. At this stage learned counsel for the applicant submits that the applicant may be granted liberty to file a detailed representation

4. The applicant is granted liberty to file a detailed representation within a period of 30 days from today. On such representation being filed by the applicant, the competent authority of the respondents is directed to decide the same within a period of 60 days from the date of receipt of such representation with a speaking order. The same should be communicated to the applicant.

5. Accordingly, the Original Application is disposed of.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

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